

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 276/2010  
This, the 9<sup>th</sup> day of July 2010

Hon'ble Dr. A. K. Mishra, Member (A)

Nawab Jan aged about 34 years S/o Latet Sri Nabi Jan R/o 154 Puranaganj, Chhipiyan, Rampur.

Applicant

By Advocate Sri Amit Verma for Sri A. Moin.

Versus

1. Union of India through Secretary, Ministry of Information & Broadcasting, New Delhi.
2. Prasar Bharti (Broadcasting Corporation of India) through its Chief Executive Officer, New Delhi.
3. Station Director, Prasar Bharti (Broadcasting Corporation of India) Akashwani, Vidhan Sabha Marg, Lucknow.
4. Head of Office, All India Radio, Rampur.

Respondents

By Advocate Sri Pankaj Awasthi for Sri R. Mishra.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard counsel for the parties.

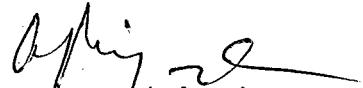
2. The learned counsel for the applicant submits that the applicant got an intimation on 10.2.2010 from the respondent authorities that his case for compassionate appointment was considered by the Screening Committee on 19.12.2007 but could not be recommended. However, his case was kept in waiting list for reconsideration in future Screening Committee. According to him, the case of the applicant was not considered even in spite of such specific recommendation of the Committee made on 19.12.2007. Therefore, he has filed a representation on 4.7.2010 (Annexure A-6) to respondent No. 3 for consideration of his case, but so far no decision has been taken. According to him, the grievance of the applicant could be redressed if a direction is given to respondent No. 3 to consider his application on merits and decide the matter within specific time frame.

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3. In the circumstances, respondent No. 3 is directed to consider and decide the representation of the applicant on merits and according to rules within a period of 3 months from the date of receipt of copy of this order.

4. Accordingly, the original application is disposed of. No cost.

  
(Dr. A. K. Mishra)  
Member (A)

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